

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH**

**Original Application No. 431/2021**

**IN THE MATTER OF:**

Suresh Kumar & Anr.

Applicant

Versus

State of Haryana

Respondent

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*M.D.O.H. 16-12-2022*

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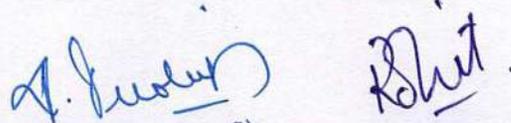
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M/s. Sehwag Research and Breeding Farm  
Village Manohar, ... (Delhi)



**M/S SEHWAG RESEARCH & BREEDING FARM**  
Answering Respondent

Through



**(ROOPANSH PURÖHIT) (ROHIT YADAV) & (ANKIT CHOUBEY)**

Advocates for Answering Respondent  
I-5, 3<sup>rd</sup> Floor, Jangpura Extension, New Delhi-110014  
Email-rupansh77@yahoo.co.in  
Mobile No. 9810440322

Place: New Delhi  
Dated: 16.11.2022

|

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH**

**Original Application No. 431/2021**

**IN THE MATTER OF:**

Suresh Kumar & Anr.

Applicant

Versus

State of Haryana

Respondent

**REPLY ON BEHALF OF M/S SEHWAG RESEARCH &  
BREEDING FARM IN COMPLIANCE OF ORDER DATED  
16.09.2022 PASSED BY THIS HON'BLE TRIBUNAL**

**MOST RESPECTFULLY SHOWETH:**

1. The answering respondent is a partnership firm and is running and operating the said Poultry unit. The answering respondent has duly authorized Mr. Joginder Sehwag to do all acts, deeds and things concerning the present application/complaint for and on behalf of the answering respondent before this Hon'ble Tribunal vide authorization letter dated 25.10.2022. Authorization letter dated 25.10.2022 is annexed herewith and marked as **Annexure-1**.

**PRILIMINARY SUBMISSIONS**

2. The answering respondent vehemently denies each and every allegation, averment, contention and assertion made

by the applicant in the application under reply, except wherein, expressly admitted hereinafter. All averments and allegations made by the Applicant are devoid of any merit or semblance of truth and are denied in their entirety.

3. It is denied that the answering respondent is running an illegal hatchery and working in violation of environmental norms. It is further denied that high speed fans spread feathers of hens all over agricultural land and are damaging standing crops. It is also denied that there is any foul smell is being emitted from the said farm.

#### **PRILIMINARY SUBMISSIONS**

4. In compliance of order dated 27.01.2022 of this Hon'ble Tribunal, a joint committee consisting of (i.) Sh. Vipin Kumar, Assistant and Environment Engineer; (ii.) Dr. Robin Singh, Veterinary Surgeon, Jind; and (iii.) Sh. Suresh Kumar, Kanungo, Jind was constituted.
5. The Joint Committee conducted a thorough inspection of the poultry farm of the answering respondent on 13.04.2022.
6. Thereafter, a show cause notice bearing no. HSPCB\*/KAI/2022/ 207 dated 18.04.2022 issued by the Regional Office, Haryana State Pollution Control Board, Kaithal was sent to the answering respondent. The show cause notice specified

certain deficiencies and allowed a time period of 15 days for compliance with the said notice and for the removal all cited deficiencies. A copy of the show cause notice bearing no. HSPCB /KAI /2022/ 207 dated 18.04.2022 issued by the Regional Office, Haryana State Pollution Control Board, Kaithal is annexed herewith and marked as **Annexure-2**.

7. Thereafter, vide its reply dated 04.05.2022 to the show-cause notice dated 18.04.2022, the answering respondent informed the Regional Office, Haryana State Pollution Control Board, Kaithal that the answering respondent has sold all the birds being held at the poultry farm and also removed all noted deficiencies apart from two points, that is, composting of manure and installing dust collector machine. The answering respondent also clarified that the sitting criteria as delineated in the order dated 29.05.2013 issued by the Environment Department to Government of Haryana was not applicable to the present case as the poultry farm had been in operation since 2009 (Jamabandi was annexed) and as such the orders dated 29.05.2013, pertaining to the sitting criteria are not applicable. The answering respondent prayed for one month's time to remove the deficiencies pertaining to the remaining two points. Copy of reply dated 04.05.2022 by the answering respondent to the show-cause notice dated 18.04.2022 is annexed herewith and marked as **Annexure-3**.

8. Thereafter, the said poultry farm was inspected again by the joint committee on 01.08.2022.
9. In continuance of its letter dater 04.05.2022, the answering respondent issued another letter dated 02.09.2022 to the Haryana State Pollution Control Board, Kaithal, again clarifying that the said poultry farm had been set up in 2009 and accordingly the sitting criteria was not applicable. The answering respondent annexed as proof (i.) Jamabandi of the year 2015-2016 showing the entry dated 29.03.2011 of loan taken by the owner of the poultry farm, namely Sh. Ajay s/o Sh. Rohtas, to the tune of Rs. 1.8 crore from Punjab National Bank; and (ii.) Girdavary book for the year 2011-2012, which shows that the Poultry/Hatchery has been on the said land of Sh. Ajay s/o Rohras s/o Sh. Phul Singh. Copy of reply dated 02.09.2022 by the answering respondent sent to the Haryana State Pollution Control Board, Kaithal is annexed herewith and marked as **Annexure-4**. Copy of Jamabandi of the year 2015-2016 showing the entry dated 29.03.2011 and Girdavary book for the year 2011-2012 has been annexed herewith and marked as **Annexure-5 (Colly)**.
10. The Environment and Climate Change Department, Government of Haryana, vide closure order dated 09.09.2022 directed the answering respondent to stop all

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farming activities and exhaust all birds within 60 days. The said order pointed out 5 shortcomings, which were noted in the inspection dated 01.08.2022. The said shortcomings are listed herein under for ready reference:

- i. The unit not complying with the direction issued by Environment Department of Haryana vide letter 29.05.2013 regarding poultry farms
- ii. The unit is not handling and disposing their manure as per norms
- iii. The unit is not composting their manure as per norms
- iv. The unit had not provided the composting facility as per norms
- v. The unit is not meeting sitting criteria as per norms

Copy of closure order dated 09.09.2022 by the Environment and Climate Change Department, Government of Haryana is annexed herewith and marked as **Annexure-6**.

11. The answering respondent vide letter dated 18.10.2022 appealed to the Environment and Climate Change Department, Government of Haryana to withdraw the closure order on the grounds that the answering respondent had removed all shortcomings pointed out in the order dated 09.09.2022 at points no. 2, 3 and 4. Copy of letter dated 18.10.2022 sent by the answering respondent to the

Environment and Climate Change Department, Government of Haryana is annexed herewith and marked as **Annexure-7**.

12. The answering respondent has complied with all guidelines prescribed under law for running and operation of a poultry farm at the said location. The steps taken/point wise reply by the answering respondent in terms of the shortcomings pointed out in the closure order dated 09.09.2022 are mentioned herein under:

- i. The poultry unit has removed all deficiencies /shortcomings as pointed out in the show-cause notice dated 18.04.2022 and the closure order dated 09.09.2022. The poultry unit at present fulfills all the guidelines as detailed by the Environment Department of Haryana vide letter 29.05.2013.
- ii. The unit, for the purpose of handling and disposing of the manure, has constructed composting concrete platform and permanent roof, with the size being about 28x18 sq. feet for the cost of approx. Rs. 1,70,000/-. The manure is now protected from runoff water and dust, and also does not let any odour or air emissions escape. Copy of photograph of the newly constructed composting platform has been annexed herewith and marked as **Annexure-8**.

- iii. The excreta is now scratched at least once in two days for mixing of litter and to keep the bedding material dry.
- iv. The answering respondent has also started storing, at the unit, rice husk, saw dust and wood shavings as bedding material and for mixing as a carbon rich material for composting.
- v. The answering respondent has also undertaken prescribed practices like ensuring proper stirring of the compost material, efforts to maintain carbon to nitrogen ratios, and monitoring and maintaining moisture and temperature levels. Thus, the answering respondent has installed composting facilities as per norms.
- vi. Furthermore, the sitting criteria as prescribed in the directions issued by Environment Department of Haryana vide letter 29.05.2013 does not apply to the said unit, as the same was set up in the year 2009. The relevant para of the order have been reproduced herein under:

*“VIII Administrative mechanism*

....

*4. The existing poultry farms will comply with all the directions for prevention & control of pollution from the poultry farms/ hatcheries, except siting parameters, within 90 days from the date of issue of directions. ....”*

Copy of letter dated 29.05.2013 of the Environment Department of Haryana, Government of Haryana is annexed herewith and marked as **Annexure-9**.

13. The answering respondent has also constructed other structures to reduce pollution, the details of which are mentioned herein under:

- i. The answering respondent has installed a 4 feet wide and 400 feet in length (approx.) mesh/net all over the boundary wall, made out of 304 No. Steel, to stop all types of feathers and other wastes being blown out of the poultry unit, for a cost of about Rs. 2.8 Lakh. Copy of photograph of the newly constructed steel mesh/net over the boundary wall has been annexed herewith and marked as **Annexure-10**.
- ii. The answering respondent had also installed a dust collector to control emissions from mixing and grinding of feed in the feed mill, for a cost of approx. Rs. 2.50 lakh. Copy of photograph of the newly

installed dust collector has been annexed herewith and marked as **Annexure-11 (Colly)**.

- iii. The answering respondent has also installed a water recharge system for the rainy season, for a cost of approx. Rs. 2.60 lakh. Copy of photograph of the newly installed water recharge system has been annexed herewith and marked as **Annexure-12**.
- iv. The answering respondent has also laid down a cement brick floor within the poultry farm for the purpose of improving hygiene, for a cost of approx. Rs. 5.25 lakh. Copy of photograph of the newly cement brick floor has been annexed herewith and marked as **Annexure-13(Colly)**.
- v. The answering respondent has also installed a machine to crush and convert egg shells into animal feed as a calcium rich source, for a cost of approx. Rs.80,000/-. Copy of photograph of the egg crushing machine has been annexed herewith and marked as **Annexure-14**.
- vi. The answering respondent has also made a proper burial pit for dead birds and in accordance with the environmental guidelines, for a cost of approx. Rs. 35,000/-. Copy of photograph of the burial pit has been annexed herewith and marked as **Annexure-15**.

- vii. The answering respondent had incurred a total expenditure of around Rs. 14.30/- lakhs for the installment of the above machines and structures.
14. Therefore, it is submitted that there remains no reason sustaining the closure action against the said poultry unit under section 5 of the Environmental Protection act, as the answering respondent has complied with all the environmental guidelines as applicable under law and pointed out by the Joint Monitoring Committee.
15. The answering Respondent further undertakes to comply with all regulations and guidelines prescribed under any law for the operation and maintenance of the poultry farm.

#### PRAYER

In the premise aforesaid, the answering respondent most humbly prays that this Hon'ble Tribunal may be pleased to:-

- a.) dismiss the present complaint/application in view of actions and steps already undertaken by the answering respondent to remove any deficiencies/shortcomings in terms of Environmental Protection Guidelines;

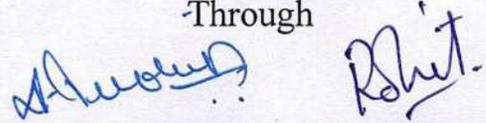
- b.) pass order directing the respondent, that is, the State of Haryana, to withdraw the closure order dated 09.09.2022 issued by the Environment and Climate Change Department, Government of Haryana; and/or
  
- c.) pass any such other or further orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

*M/s. Sehwag Research and Breeding Farm  
Village Manoharpur, Jind (Hr.)*



**M/S SEHWAG RESEARCH & BREEDING FARM**  
Answering Respondent

Through



**(ROOPANSH PUROHIT) (ROHIT YADAV) & (ANKIT CHOUBEY)**

Advocates for Answering Respondent  
I-5, 3<sup>rd</sup> Floor, Jangpura Extension, New Delhi-110014  
Email-rupansh77@yahoo.co.in  
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Place: New Delhi  
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PRINCIPAL BENCH**

**Original Application No. 431/2021**

**IN THE MATTER OF:**

Suresh Kumar & Anr.

Applicant

Versus

State of Haryana

Respondent

**AFFIDAVIT**

I, Joginder Sehwaq, aged about 51 years, on behalf of M/s Sehwaq Research & Breeding Farm having its address at 3829, Urban Estate Jind, Haryana-126102, presently New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am the answering respondent in the aforementioned application. I am well conversant with the facts of the case and, as such, am able to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions and I say that the contents of the same are true and correct to my knowledge and the same be read as part of this Affidavit which are not being repeated her for the sake of brevity.



DEPONENT

M/s. Sehwaq Research and Breeding Farm  
Village Manoharpur, Jind (Hr.)

*Delhi*  
*5-6248/20*

VERIFICATION:  
I Identified the Dependent who  
has signed in my presence

16 NOV 2022

verified at New Delhi on this 16<sup>th</sup> day of November, 2022 that the contents of the above Affidavit are true and correct to my knowledge and no part of it is false and nothing material facts have been concealed therefrom.

DEPONENT

M/s. Sehwaq Research and Breeding Farm  
Village Manoharpur, Jind (Hr.)



CERTIFIED THAT THE DEPONENT  
Sh /Smt./Km. Jomay Sehwan  
S. No. 6248/20  
R. Delhi  
Identified by Shri. Rohit Yadav  
seemly affir: before me at Delhi  
No. 30/11  
that the contents of affidavit which have  
been read & explain in/ther are true  
& correct to his/her k ge.

Oath Commissioner, Delhi  
New Delhi

16 NOV 2022

**M/S SEHWAG RESEARCH & BREEDING FARM**

Office address: 3829, Urban Estate Jind, Haryana-126102  
Tel. - 9215656800, Email- PRAMODSEHWAG@YAHOO.COM

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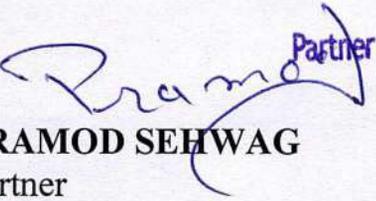
**AUTHORIZATION LETTER DATED 25.10.2022 M/S SEHWAG  
RESEARCH & BREEDING FARM AT ITS OFFICE**

That an application has been filed before the National Green Tribunal against the poultry Unit at Jind of M/s Sehwag Research & Breeding Farm which has been Number O.A. No. 431/2021 bearing titled as Suresh Kumar & Anr. Vs. State of Haryana. It has been decided to suitably defend the aforesaid application before the Hon'ble NGT and it has been resolved as under: -

**“Resolved** that the Joginder Sehwag be and is hereby authorized to engage Advocate (s), sign, verify and file reply on behalf of the Firm, sign and file application (s) on behalf of the Firm, sign & file reply on behalf of the Firm, depose Affidavit on behalf of the Firm and to do all the acts, deeds and things for effectively defending the aforesaid application before the Hon'ble National Green Tribunal on behalf of the Firm.

**“Further Resolved** that any acts or deeds done by the authorized designated partner in the aforesaid matter shall be deemed to have been done on behalf of M/s Sehwag Research & Breeding Farm.”

For M/S SEHWAG RESEARCH & BREEDING FARM  
For Sehwag Research and Breeding Farm

  
**PRAMOD SEHWAG**  
Partner



Regd

Regional Office

## Haryana State Pollution Control Board,

SCO 161 - P, 162, 163 SECOND FLOOR SECTOR 20, HUDA KAITHAL

Email-hspcbrokai@gmail.com

ANNEXURE - 2



15

No. HSPCB/KAI/2022/ 207

Dated: 18/4/22

To

M/s Sehwa Research and Breeding Farm,  
Village Manoharpur, Jind

**Sub:- Show cause notice for closure under section 5 & 15 of EP Act, 1986 to regulate the activity of the poultry farm and to stop the farming activity regarding poultry farm.**

Whereas, a matter vide No. 431/2021 titled as Sh. Suresh Kumar Vs State of Haryana against your Hechery has been pending before Hon'ble NGT New Delhi.

Whereas the site of the your unit was visited on 13.04.2022 by the team consisting of Dr. Robin Singh, Veterinary Surgeon, Sh. Anil Kumar, Kanoongo, Sh. Yogender Patwari and Sh. Vipin Kumar, AEE. During visit it was found that your unit is having 10,000 Birds and having 04 Nos. of Sheds (03 Operational & 01 under construction).

Whereas, CPCB has issued the directions regarding the poultry farms in January, 2022 and endst. By HSPCB vide letter No. I/96677/2022 dated 15.02.2022.

Whereas during inspection the following deficiencies were observed :-

### For Minimization of odour/gaseous pollution

1. Not provided proper ventilation and free flow of air over manure collection points to keep it dry shall be ensured.
2. Not provided manure should be protected from Run-off water and from unwanted pests/insects.
3. Not provided well-designed storage facilities should be provided to contain manure /litter.
4. Not provided carcasses of dead birds shall be promptly collected on regular basis and disposed appropriately without damaging the environment as per the prescribed methods under section 6.2 (iii) of the guidelines

### Dust from Feed Mills

1. Not provided Dust collector system should be installed to control emissions from mixing and grinding section of the feed mill.

### Management of solid wastes (Solid Wastes contains Manure/litter, Hatchery Debris and Dead Birds)

1. No excreta was scratched at least once in two days as needed for mixing of litter and to keep bedding material (rice husk, saw dust, wood shavings etc.) dry in case of deep litter houses the waste material.
2. No manure was protected from runoff water and covers it to avoid dust and odours in storage pits. The dry manure dump not covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
3. Not provided proper facilities (Burial Pit/Composting/Incineration) provided for Collection, storage, transport and disposal of dead birds
4. No details was provided for domestic hazardous wastes (vaccines, vials, medicines, syringes, etc.) disposed as per provisions of "Solid Waste Management Rules, 2016".

### Composting of Manure:

1. No proper mixing facility the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) provided in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities was not designed through expert institutions in the field as per the size of poultry farms.
2. No periodic stirring of compost material should be done for its proper mixing.
3. Not maintained moisture levels should be maintained between 35 to 50%.
4. No temperature monitoring done to determine composting conditions

### Hatchery Waste

1. No efforts made in converting the shells to animal feed to supply as a source of calcium, especially for poultry feeds.
2. No un-hatched eggs was disposed of by composting or rendering

### Dead Birds Disposal

#### Burial Method:

1. Not complying the provision for the dead birds arising from day to day farm activity and stored in closed containers \ disposed off scientifically within 24 hours
2. No dead bird burial pit was provided as per norms.

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- 16
3. The dead bird burial pit was not provided with a vermin/fly proof cover made up of wooden / metal / concrete having a central operable lid of proper size for day to day dropping of carcasses
  4. The distance between any two burial pits was not provided less than 1 m.

#### Composting

1. The composting facility was not located within 300 m from the nearest dwelling and 100 m from any well or water course.
2. The capacity of the composting facility was not sufficient to handle the average mortalities on the farm
3. The roof of the composting facility was not permanent with concrete bottom. The composting facility shall be secured with link mesh all around raised to a height of 1.5 m above the ground level to avoid the predation by straw dogs etc.
4. A proper mixture of smaller and larger particle sizes to obtain an optimum air exchange within the mixture and build-up of temperature.
5. Moisture content of the composting pile was not approximately 60%. More than this may result in odour problems and less than this will reduce the efficiency of the composting process.
6. No facility provided for carbon and nitrogen are vital nutrients for the growth and reproduction of bacteria and fungi. The carbon-to-nitrogen ratio shall be in the range of 20:1 and 25:1 for proper composting. This is obtained by carefully balancing the dead bird and carbon sources.
7. No facility for the optimum temperature for composting is 54 to 66°C which pasteurizes the compost. If temperature falls below 49°C after a week or so, the material should be moved to the secondary stage unit. To facilitate the easy transfer of the first stage material to the secondary stage, the proper designing of the primary stage (first stage) facility is desirable as illustrated in figure 5.5. Failure to do so will result into poor compost. The temperature in the secondary stage unit will begin to raise as beneficial bacterial activity begins and will peak in 5 to 10 days.

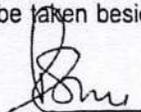
#### Siting Criteria

1. Not meeting the siting criteria i.e. 10-15 m from rural roads/internal roads/village pagdandis
2. The existing poultry sheds are not meeting the distance i.e. 10 m from farm boundary and shed to shed distance for proper cross ventilation and odour dispersion

By doing so, you have rendered yourself liable for action under section 5 of the Environment Protection Act, 1986, which could amount to closure/regulation of farming activity in your poultry farm besides disconnecting electrical connection, including other captive powers.

However, before proceeding further, Board intends to provide you an opportunity to submit compliance of the cited above and point wise compliance of the order issued by the Environment Department to Govt. of Haryana vide dated 29.05.2013 which lead to closure/regulation of farming activity in your poultry farm. A scheme should be offered in the form of new / additional / up gradation of the existing infrastructure and it should be structurally adequate & efficient to meet the norms laid down under the Acts/ Rules/ directions/ Instructions/Notifications issued there under for the category of unit managed by you if required.

In case of non compliance / failure on this account within 15 days, the case will be processed for action under Section 5 of the Environment Protection Act, 1986 i.e. closure/regulation of your poultry farm including other captive powers have to be taken besides other legal action as per provisions of the Environment Protection Act, 1986.

  
Regional Officer  
Kaithal Region  
Dated:

Endst. No. HSPCB/KAI/2022/

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and further necessary action.

1  
Regional Officer,  
Kaithal Region

  
TRUE COPY

ANNEXURE-3

17

To  
The Regional Officer  
Haryana State Pollution Control Board  
Kaithal Region

04-04-05-2022

**Subject : Regarding show cause notice for closure under section 5 & 15 of EP Act, 1986 to regulate the activity of the poultry farm and to stop the farming activity regarding poultry farm.**

Dear Sir,

Our unit was visited on 13.04.2022 by a joint team and following deficiencies were observed by the team. As we have sold all birds so that there is no pollution in our laying unit and we also have made some compliances to the observation made by the team.

#### **For Minimization of odour/gaseous pollution**

1. There is proper ventilation and free flow of air over manure collection points for keeping it dry.
2. After your inspection we have protected the manure from Run-off water and from unwanted pests/insects.
3. We already have made concrete pits or well-designed storage facilities for the collection of manure /litter.
4. After your inspection we have made burial pit according to the environmental guidelines for poultry farms 2022.

#### **Dust from Feed Mills**

1. We request you to kindly give us one months time for installation of Dust collector system in the feed mill.

#### **Management of solid wastes (Solid Wastes contains Manure/litter, Hatchery Debris and Dead Birds)**

1. As there is no bird in the laying unit, From the next time we will start mixing (rice husk, saw dust, wood shavings etc.) for keeping manure dry.
2. We have covered the manure pit and it has been protected from runoff water and covered it to avoid dust and odours in storage pits. We will be needing one month time to built the bed to keep manure dry and it will covered by the permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
3. We have made proper (Burial Pit/Composting/Incineration) according to the environmental guidelines for poultry farms 2022.

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4. As this is not applicable to us there is no hazardous wastes (vaccines, vials, medicines, syringes etc.) in our laying unit.

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#### Composting of Manure:

1. We request you to kindly give us one month time for making a proper bed to keep the manure dry in our unit.

#### Hatchery Waste

1. As our hatchery building is under construction, therefore, there is no hatchery waste in our unit. Hatchery waste criteria does not applicable to us.

#### Dead Birds Disposal

##### Burial Method:

1. After your inspection we have built up burial pit for dead birds according to environmental guidelines for poultry farms 2022 6.2 (III). We have complied objection raised by your team for dead birds disposal.

#### Composting

1. We will be needing one months time for a proper composting facilities.

#### Siting Criteria

1. As our laying unit operational since 2009 so the siting criteria does not applicable to us. I am also attaching jamabandi of laying unit where clearly <sup>mentioned</sup> mentioning that unit was already operational before 2013. We have also witnesses from the Manoharpur village that our unit is operational since 2009.

As we have compliance with objection raised by the committee members, only on two points composting of manure and installing dust collector machine, we request you to kindly give us one month's time to compliance the objections raised by the team.

As I request you to kindly visit our laying unit again as there is no pollution in our unit.

Thanks and Regards,



*Pramod*  
Pramod Sehwal

M/s Sehwal Research and Breeding Farm,  
Village Manoharpur, Jind

9215656800

*out*  
**TRUE COPY**

To

ANNEXURE-4

19

The Regional officer  
Haryana State Pollution Control Board  
Kaithal Region.

Sub. Show cause notice for closure under section 5 & 15 of EP, act 1986 to regulate the activity of the poultry farm and to stop the farming activity regarding poultry farm.

Sir

This is in reference to above Show Cause Notice HSPCB/KA2022/207 Dated 18/04/222 and in continuation of our reply dated 04-05-2022.

During your second visit on 07-08-2022, it was brought to your kind notice that poultry in question was set up before year 2011 as the owner Sh. Ajay S/o Sh. Rohtas S/o Sh. Phul Singh Vill Manoharpur had borrowed a sum of Rs. 1.50 crore from PNB. It proved from the loan's entry dated 29-03-2011 in Jamabandi for the year 2015-2016 (copy enclosed)

In addition to above, girdavary book from 2011-2012 to 2020-2021 shows the poultry/Hatchery on the said land of Sh. Ajay S/o Sh. Rohtas S/o Sh. Phul Singh, continuously (Copy Enclosed). It is worth to mention here that said poultry/Hatchery started working during 2009-2010 in fact.

In view of above facts, I humbly request to kindly waive off sitting criteria impose on the poultry/Hatchery in question.

With Regards.

Encl.:- As above 3

Dated:- 02-09-2022

*Pramod*  
Pramod Sehwaig

M/s sehwaig Research and Breeding Farm,  
Village Manoharpur, Jind  
9215656800



*copy*  
**TRUE COPY**

To

The Regional Officer  
Haryana State Pollution Control Board  
Kaithal Region.

Sub. Show cause notice for closure under section 5 & 15 of EP, Act 1986 to regulate the activity of the poultry farm and to atop the farming activity regarding poultry farm.

Sir,

This is in reference to above Show Cause Notice HSPCB/KA2022/207 Dated 18.04.2022 and in continuation of our reply dated 04.05.2022.

During your second visit on 01.08.2022, it was brought to in your kind notice that poultry in question was set before year 2011 as the owner Sh. Ajay, S/o Rohtas S/o Sh Phul Singh Vill Manoharpur had borrowed a sum of Rs. 1.80 crore from PNB. It proved from the loan's entry dated 29.03.2011 in Jamabandi for the year 2015-2016 (Copy enclosed)

In Addition to above, girdavary book from 2011-2012 to 2020-2021 shows the poultry/hatchery on the said land of Sh. Ajay S/o Sh. Rohtas S/o Sh. Phul Singh, continuously (Copy Enclsoed). It is worth to mention here that said poultry hatchery started working during 2009-2010 in fact.

In view of above facts, I humbly request to kindly wave off sitting criteria impose on the poultry/hatchery in question.

With Regards.

Encl:- 02.09.2022

Sd/-  
Pramod Sehwaq  
M/s Sehwaq Research and Breeding Farm,  
Village Manoharpur, Jind  
9215656800

046202200035665

सकल जमाबंदी (पड़त पटवार)

ANNEXURE-5  
copy

21

गाँव : मनोहरपुर

हदबस्त न. : 99

जिला : जीन्द

तहसील : जींद

साल : 2015-2016

1	2	3	4	5	6	7	8	9	10	11
खेवट या जमाबंदी न.	खतौनी न.	नाम तरफ या पत्ती	विवरण सहित मालिक नाम	विवरण सहित काश्तकार	कुंए या सिंचाई के अन्य साधन का नाम	नम्बर खसरा या मुरब्दे और किले का नम्बर	रकबा और किस्म जमीन	दर और संख्या के ब्यौरे के साथ लगान जो मुजारा देता है	हिस्सा या हकीयत का पैमाना और बाछ का दंग	अभियुक्ति
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147			फुलु वासीदेह		नलकूप नलकूप	25/1 25/2	3-10 चाही रोसली 1-18 चाही रोसली		न.1	1468 बै ----लाल समाप्त---- ---- लाल आरम्भ---- 1554 पारिवारिक हस्तांतरण ----लाल समाप्त---- ---- लाल आरम्भ---- 1591 बै ----लाल समाप्त---- ---- लाल आरम्भ---- 1605 सेहत ततीमा ----लाल समाप्त----
						किते 3 कुल मजरुआ 11-14 11-14 चाही रोसली	11-14			रपट न0 32मिति 29-3-2011 की रुह से मिन जानब अजय पुत्र रोहताश ने अपनी अराजी खेवट न0 99,107,108सभी खेवटो का रकबा 60-17मरला बदले मु018000000/- एक करोड अस्सी लाख रुपये बाबत Hatchery बनाम भारतीय स्टेट बैंक

Generated vide Entry/Receipt No. 046202200035665 : Dated:16-11-2022 00:00:00

Issued to : RAJESH

Generated by mtsharshajind from Web-Halris

Report Generation Date : 16/11/2022 10:16 AM

Nakal Fees Total Charges: 25 Rupees Only (Fee: 10 + Computer Service Charges:15)



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TRUE COPY

नकल को वेरीफाई करने के लिए QR कोड को स्कैन करें।

046202200035865

## नकल जमाबंदी (पड़त पटवार)

Digitized by eGangotri

गाँव : मनोहरपुर

हदबस्त न. : 99

जिला : जीन्ध

तहसील : जींद

साल : 2015-2016

22

खेवट या जमाबंदी न.	खतौनी न.	नाम तरफ या पत्ती	विवरण सहित मालिक नाम	विवरण सहित काश्तकार	कुंए या सिंचाई के अन्य साधन का नाम	नम्बर खसरा या मुरब्बे और किले का नम्बर	रकबा और किसम जमीन	दर और संख्या के ब्यौरे के साथ लगान जो मुजारा देता है	हिस्सा या हकीयत का पैमाना और बाउ का ढंग	अभियुक्ति
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करनाल के पास रकबा आडरहन है।



TRUE COPY

गिरदावरी या फसल जांच पुस्तक

गांव

कोटेश्वर

तहसील

जिला

गिर

संख्या	स्वामी (संक्षेप में जमाबंदी संख्या के साथ लिखा हुआ)	कृषक तथा लगान (संक्षेप में खतौनी के साथ लिखा हुआ)	क्षेत्र	पिछली जमाबंदी के अनुसार भूमि का वर्गीकरण	वर्ष 20...	वर्ष 20...	अधिकार कब्जा तथा लगान की तबदीलियां	वर्ष 20...	वर्ष 20...	अधिकार कब्जा तथा लगान की तबदीलियां	वर्ष 20...	वर्ष 20...	अधिकार कब्जा तथा लगान की तबदीलियां	वर्ष 20...	वर्ष 20...	अधिकार कब्जा तथा लगान की तबदीलियां	वर्ष 20...	वर्ष 20...	अधिकार कब्जा तथा लगान की तबदीलियां
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3/25/1	बाईदा 310 28-11-147	310	310	2011 2012	2011 2012	X	X	X	X	X	X	X	X	X	X	X	X	X	X
11/5	पुज 162 310-20-146	310-20-146	7-10	2011 2012	2011 2012	X	X	X	X	X	X	X	X	X	X	X	X	X	X
6	पुज 138 20-138	20-138	6-7	2011 2012	2011 2012	X	X	X	X	X	X	X	X	X	X	X	X	X	X

3-जमेर सिंगाराम  
 25/3/2022

TRUE COPY

नकल खसरा गिरदावरी या फसल जांच पुस्तक खसरा नगरदावरी गांव मनो हरपुर तहसील जी.०.८ जिला जी.०.८

खसरा संख्या	स्वामी (संक्षेप में जमाबंदी संख्या के साथ लिखा हुआ)	कृषक तथा लगान (संक्षेप में खतौनी के साथ लिखा हुआ)	क्षेत्र	पिछली जमाबंदी के अनुसार भूमि का वर्गीकरण	वर्ष 20.....															
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					सावनी फसल	हाड़ी फसल		सावनी फसल	हाड़ी फसल		सावनी फसल	हाड़ी फसल		सावनी फसल	हाड़ी फसल					
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TRUE COPY

3 जम 2 सत नगर मज  
25/8/2022

TYPE COPY of page - 27 to 30  
Government of Haryana  
Environment and Climate Change Department  
Order

ANNEXURE - 6

25

Whereas, the Chairman, Haryana State Pollution Control Board has intimated that poultry farm operated by M/s Selwag Research & Breeding Farm, Manoharpur, Jind was inspected by the concerned field officer on 13.04.2022 and he has reported that the said poultry farm is not complying with the directions issued by Environment and Climate Change Department, Govt. of Haryana regarding poultry farms;

Whereas, a Show Cause Notice was issued to the unit by the Regional Officer, Kaithal Region vide letter no. HSPCW/KAL/2022/207 dated 18.04.2022 and the unit has submitted the reply of SCN. After receiving the reply of SCN, the unit was again inspected on 01.08.2022 and some deficiencies were found still existing as per last inspection;

Whereas, the Regional Officer, Kaithal has requested vide his letter no. HSPCW/KAL/2022/196-I dated 03.08.2022 to issue directions under section 5 of the EP Act to regulate the activity of the poultry farm and to stop the farming activity of above said poultry farm. Following shortcomings were found during the inspection of the above said poultry farm:-

1. The unit not complying with the direction issued by Env. Deptt., Govt. of Haryana vide letter dated 29.05.2013 regarding poultry farms
2. The unit is not handling and disposing their manure as per norms.
3. The unit is not composting their manure as per norms.
4. The unit has not provide the composting facility as per norms.
5. The unit is not meeting the siting criteria as per norms. →

Whereas, vide their letter No. HSPCW/030001/286/2022-Planning Cell dated 02-09-2022, the Chairman, HSPCB has recommended to issue directions to the above said poultry farm under section 5 of the EP Act;

Therefore, in exercise of the powers conferred under section 5 of Environment Protection Act, 1986, it is hereby ordered to regulate the activity of the poultry farm operated by M/s Selwag Research & Breeding Farm, Manoharpur, Jind and to stop the farming activity and exhaust all the birds within 60 days by way of sale, transfer or any other means from the closure directions to the poultry farm.

Dated:- 09.09.2022

Pardeep Kumar, IAS  
Special Secretary to Govt. of Haryana  
Environment & Climate Change Department

Encls. No. 16/23/2019-3Env.

Dated: 12.09.2022

A copy is forwarded to Deputy Commissioner, Jind for further necessary action.

/s/   
Under Secretary, Enviro  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department.

Encls. No. 16/23/2019-3Env.

Dated: 12.09.2022

A copy is forwarded to the Chairman, Haryana State Pollution Control Board, C-11, Sector 6, Panchkula for further necessary action w.r.t. their letter No. HSPCW-030001/286/2022-Planning Cell dated 02-09-2022.

/s/   
Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department

TRUE COPY

Endst. No. 16/23/2019-3Env.

Dated:12.09.2022

A copy is forwarded to the Director, Animal Husbandry Department, Panchkula, Haryana with the request to direct the concerned Veterinary Surgeon to associate with Regional Officer, Kaithal, HSPCB to implement the above said directions and to ensure that the birds are not harmed in any way in the process of transfer and subsequently closure of the said poultry

/c

Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department

Endst. No. 16/23/2019-3Env.

Dated:12.09.2022

A copy is forwarded to the SDM (Civil), Jind with the request to dispose of the birds by the way of sale through auction after following the due approved procedure.

/c

Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department

Endst. No. 16/23/2019-3Env.

Dated:12.09.2022

A copy is forwarded to the Regional Officer Kaithal, Haryana w.r.t his letter No. HSPCB/KAL/2022/1964 dated 03.08.2022 State Pollution Control Board, for further necessary action.

/c

Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department

Endst. No. 16/23/2019-3Env.

Dated:12.09.2022

A copy is forwarded to M's M's Schwerg Research & Breeding Farm, Manoharpur, Jind for information.

/c

Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department

TRUE COPY

**Government of Haryana  
Environment and Climate Change Department order**

Whereas, the Chairman, Haryana State Pollution Control Board has intimated that poultry farm operated by M/s Sehwaq Research & Breeding Farm, Manoharpur, Jind was inspected by the concerned filed officer on 13.04.2022 and he has reported that the said poultry farm is not complying with the directions issued by Environment and Climate Change Department, Govt. of Haryana regarding poultry farm.

Whereas a Show Cause Notice was issued to the unit by the Regional Officer Kaithal Region Vide letter No. HSPCB/KAL/2022/207 dated 18.04.2022 and the unit has submitted the reply of SCN. After receiving the reply of SCN, the unit was again inspected on 01.08.2022 and some deficiencies were found still existing as per last inspection:

Whereas, the Regional Officer, Kaithal has requested vide his letter no. HSPCB/KAL/2022/19 dated 03.08.2022 to issued directions under section 5 of the EP Act to regulate the activity of the poultry farm and to stop the farming activity of above said poultry farm, following shortcomings were found during the inspection of the above said poultry farm:-

1. The unit not complying with the direction issued by Env. Deptt. No Govt. of Haryana vide letter dated 29.05.2013 regarding poultry farms
2. The unit is not handling and disposing their manure as per norms.
3. The unit is not composting their manure as per norms.
4. The unit has not provide the composting facility as per norms.

*copy*  
**TRUE TYPED COPY,**

28

5. The unit is not meeting the sitting criteria as per norms.

Whereas, vide their letter No. HSPCB-/30001/286/2022-Planning Cell dated 02.09.2022, the Chairman, HSPCB has recommended to issue directions to the above said poultry farm under section 5 of the EP Act;

Therefore, in exercise of the power conferred under section 5 of the Environment M/s Sehwa Research & Breeding Farm, Manoharpur, Jind and to stop the farming activity and adjust all within 60 days by way of said transfer of any other means from the closure directions to the poultry farm.

**Dated: 09.09.2022**

**Pardeep Kumar, IAS  
Special Secretary to Govt. of Haryana  
Environment & Climate Change Department**

**Endst. No. 16/23/2019-3Env.**

**Dated: 12.09.2022**

A copy is forwarded to Deputy Commissioner, \_\_ for further necessary action.

**Sd/-  
Under Secretary, Environment  
For Special Secretary to Govt. of Haryana  
Environment & Climate Change Department**

**Endst. No. 16/23/2019-3Env.**

**Dated: 12.09.2022**

A copy is forwarded to the Chairman, Haryana State Pollution Control Board, C-11, Sector 6, Panchkula for further necessary action w.r.t. their letter No. HSPCB-030001/286/2022 Planning Cell dated 02.09.2022.

**Sd/-  
Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department**

**TRUE TYPED COPY**

**Endst. No. 16/23/2019-3Env.**

**Dated: 12.09.2022**

A copy is forwarded to the Director, Animal Husbandry Department, Panchkula, Haryana with the request to direct the concerned Veterinary Surgeon to associate with Regional Officer, Kaithal, HSPCB to implement the above said directions and to ensure that the birds are not harmed in any way in the process of transfer and subsequently closure of the said poultry farm.

**Sd/-**

**Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department**

**Endst. No. 16/23/2019-3Env.**

A copy is forwarded to the SDM (Civil), Jind with the request to dispose of the birds by the way of sale through auction after following the due approved procedure.

**Sd/-**

**Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department**

**Endst. No. 16/23/2019-3Env.**

A copy is forwarded to the Regional Officer Kaithal, Haryana w.r.t. his letter No. HSPCB/KAL/2022/1964 dated 03.08.2022 State Pollution Control Board, for further necessary action.

**Sd/-**

**Under Secretary, Environment  
For Special Secretary to Govt. of Haryana  
Environment & Climate Change Department**

30

**Endst. No. 16/23/2019-3Env.**

**Dated: 12.09.2022**

A copy is forwarded to M/s Sehwa Research & Breeding Farm,  
Manoharpur, Jind for information.

**Sd/-**

**Under Secretary, Environment  
for Special Secretary to Govt. of Haryana  
Environment & Climate Change Department**

*chit*  
**TRUE TYPED COPY**

To

The Special Secretary to Govt. of Haryana,  
Environment & climate change Department,  
Haryana, Chandigarh.

Sub. Notice under section 5 of environment protection Act.  
1986.

R/Sir

This is in reference to your order Env. dated 09.09.2022 and endst no. 16/23/2019-Env. dated 12.09.2022 on the subject noted above.

In under reference order some shortcomings/deficiencies are mentioned which were not removed by us. Sir, it is worth to mention here that except deficiencies mentioned in points 2, 3, & 4, all others were removed by us before issuing said notice/order.

First, Regional officer, Haryana State Pollution control Board, Kaithal issued us a notice dated 18.04.2022 in which many deficiencies/shortcomings were pointed out. Out of them, some were removed and the Regional officer, Haryana State Pollution control Board, Kaithal was informed by us vide letter dated 04.05.2022 (Copy-A. inclded). Regarding siting criteria, the documentary proof of sitting up of Poultry/Hatchery in question was provided to the Regional officer, Haryana State Pollution control Board, Kaithal vide our latter dated 02.09.2022 (Copy-B. enclosed). This poultry/Hatchery was set up before year 2011 and it was started working during the year 2009-2010 in fact.

*cut*  
**TRUE COPY**

Regarding rest shortcomings/ deficiencies mentioned in points 2, 3 & 4 in the notice/order/dated 09.09.2022, it is informed that now we have provided proper mixing/compositing facilities at the site and has made a sufficient concrete platform with roof for said purpose. We have started composting the manure as per guidelines.

In view of above facts, you are requested to kindly look into the matter sympathetically and withdraw the under reference notice/order. We will be grateful to you for this kind gesture.

With regards

Dated:-18.10.2022

*Handwritten signature*  
For M/s sehwaag Research and Breeding Farm, Village Manoharpur, Jind. (Haryana\_ (Mob.) 9215656800, 9215326676

Endst. No.

Dated

- (i) A copy is forwarded to the chairman, Haryana State Polution control Board, C-H Sector- 6, Panchkula with request to kindly help us on this matter.

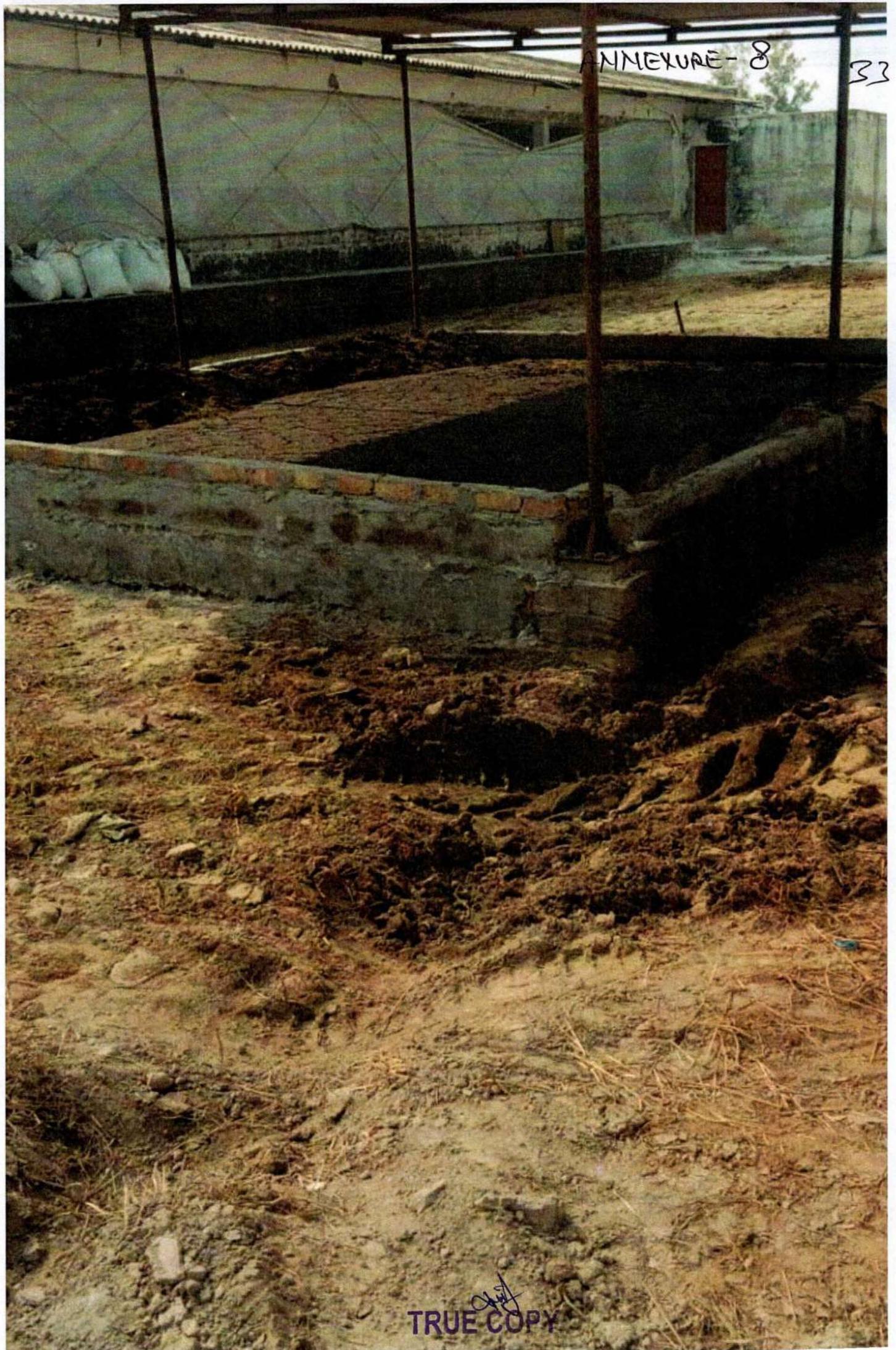
Dated:- 18.10.2022

*Handwritten signature*  
For M/s sehwaag Research and Breeding Farm, Village Manoharpur, Jind. (Haryana\_ (Mob.) 9215656800, 9215326676

*Handwritten signature*  
**TRUE COPY**

ANNEXURE - 8

33



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RECEIVED ON  
30 MAY 2013

181  
31-5-13

31.5.13.

M/S

31/5/13

Haryana State Pollution Control Board  
By. No. 1508  
Date: 31/05/13

HARYANA GOVERNMENT  
ENVIRONMENT DEPARTMENT

ORDER

31/5/13

31/5  
Rw

Whereas in the matter of CWP No.16436 of 2011 titled Vijay Bansal Advocate V/s State of Haryana, the Hon'ble Punjab & Haryana High Court has passed orders dated 05.09.2011 and directed to address the problem of pollution from Poultry Farms.

And whereas, article 48-A of the Constitution of India inter alia envisages that the State shall endeavour to protect the environment;

And whereas, unscientific upkeep practices by poultry farms cause pollution problem and have detrimental effect on the environment;

And whereas the good poultry management practices should precisely aim at minimization of waste from all farm operations by selecting appropriate technologies and by implementing them with increased awareness and willingness. The potential pollutants that are generated by intensive poultry farming primarily include solid, liquid and air emissions. Solid Wastes include litter, dead birds, spoiled / spilled feed and hatchery wastes. The liquid wastes comprise mainly unutilized water, wash water and rain water, which comes in contact with poultry operations. Air emissions include gases, dust and noise. An environmental management aims at limiting these emissions release by adopting a suitable comprehensive strategy.

And whereas the Central Pollution Control Board has framed guidelines for poultry farms and the State Govt. on recommendation by Haryana State Pollution Control Board has decided to issue direction under section 5 of the Environment (Protection) Act, 1986 based on these guidelines.

And whereas clause (a) of sub rule (3) of Rule 4 of the Environment (Protection) Rules, 1986, provides that a person, officer or authority to whom any direction is sought to be issued shall be served with a copy of the proposed direction and shall be given an opportunity of not less than fifteen days from the date of service of a notice to file with the objections, if any, to the issue of the proposed directions.

And whereas objections were invited from all stakeholders and public at large in respect of proposed directions to address the problem of pollution from poultry farms/hatcheries. Two objections were received in response to the notice issued in this regard which were duly considered by the Govt.

Now, therefore, in exercise of the powers delegated under section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with rule 4 of the Environment

(Protection) Rules, 1986, the State Govt. hereby issues following directions to address the problem of pollution from poultry farms / hatcheries:-

**Directions:**

**I All Poultry Farms shall be set up as per following Siting Criteria:-**

1. The poultry farm shall not be located within;
  - 500 meters from residential zone
  - 200 meters from major water course
  - 1000 meters from any major drinking water reservoir on catchment side
  - 100 meters from any drinking water source like wells, summer storage tanks, tanks
  - 500 meters from nearby poultry, dairy or another livestock enterprisers or industry
2. The poultry sheds shall not be located within;
  - 20 meters from farm boundary
  - 200 meters from public roads
  - 20 meters from other sheds on the same farm
  - 100 meters from any other dwelling on the same property.
3. The poultry sheds shall be positioned;
  - on East to West direction
  - at least 2 meters above the water table
  - at least 0.5 meters above ground level
4. The poultry farm shall raise green belt all around the farm with minimum of two rows spaced apart of not more than 3 meters..
5. The poultry farm shall be fenced with barbed wire / linked mesh upto a height of 1.5 meters with appropriately secured entrance and outlet.
6. No open burning or indiscriminate dumping of any dead birds/ feathers / offal's, unused material like litter / empty gunnies / containers etc. shall be adopted within or outside the farm premises.
7. Proper drainage / outlet for collection and discharge shall be provided for storm runoff / discharges from the farm.
8. No obstruction shall be created for any water course within the farm or outside the farm boundary.

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**II All Poultry Farm shall adopt following method for Manure Storage and Management:-**

1. The litter / manure storage dumps shall be minimum 2 meters above the water table and of sufficient size based on the type and number of birds handled. It's base should be constructed with stone slabs or concrete or impermeable compacted clay.
2. The litter/ manure storage dumps shall have a 25 meters buffer strip all around to keep out of wet areas/ drainage discharges.
3. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.

**III To minimization of odour / gaseous pollution problem, the poultry farms shall ensure for/to;**

1. Proper ventilation and free flow of air over manure collection points to keep it dry.
2. Protect manure from unwanted pests, pesticides.
3. Protect manure from run off water and cover it to avoid dust and odours in storage pits
4. Design, construct, operate and maintain waste storage facilities to contain all manure, litter and washings.
5. Collect carcasses promptly on regular basis and dispose them appropriately without damaging the environment.

**IV All Poultry Farm shall dispose dead birds by adopting one or more of the following methods:-**

**(a) Dead Birds Disposal – Burial**

1. The dead birds arising from day to day farm activity shall be separated from other live birds promptly and should be stored in closed containers/ disposed off within 24 hours by following any of the appropriate disposal methods.
2. The dead birds burial pit shall be of 3 to 4 meters in depth and 0.8 to 1.2 meters diameter and located above minimum of 3 meters from the ground water table.

3. The dead birds burial pit shall be provided with a vermin / fly proof cover made up of wooden / metal / concrete having a central operable lid of proper size for day to day dropping of carcasses.
4. When the pit is full, a compacted soil cover of 0.5 meters shall be provided with the top of the covered soil well above the ground level.
5. The distance between any two burial pits shall not be less than 1 meters.

**(b) Dead Birds Disposal – Composting**

Composting is a natural process of decaying dead birds under controlled conditions. The bacteria and fungi reduce the organic waste into a useful end product by this system. Daily mortality is collected and the carcasses are subsequently layered into the primary bin with used up litter, straw/husk and sprayed with water at a ratio of 1:2:0.1:0.25 by weight respectively. To start with a layer of one feet of litter is spread in concrete floor then a layer of straw or paddy husk are added to aid in aeration and to supply adequate source of carbon. On this, a single layer of carcasses are placed and water is sprayed to maintain the required moisture. Finally, the layer of carcasses is covered with old manure. Subsequently layering of carcasses is repeated in a similar fashion. Once the pit is full, it is covered finally with a layer of used up litter and left it for composting. The temperature of compost increases rapidly to 60 to 70°C as bacterial action progresses. This phase is followed by a decrease in temperature after 14 to 21 days later. After composting, it can be safely stored until needed for land application.

**All Poultry Farms shall setup composting facility as under:-**

1. The composting facility shall not be located within 300 meters from the nearest dwelling and 100 meters from any well or water course.
2. The capacity of the composting facility shall be sufficient to handle the average mortalities on the farm.
3. The roof of the composting facility shall be permanent with bottom concreted.
4. The composting facility shall be secured with link mesh all around raised to a height of 1.5 meters above the ground level to avoid the predation by stray dogs etc.

(c) **Dead Birds Disposal – Incineration**

1. The incinerator shall be located in down wind direction to the poultry houses and populated areas.
2. The incinerator capacity shall be of sufficient size such that no un-burnt carcasses are left in a day's operation.
3. The guidelines and standards prescribed under Bio-Medical Waste (Management & Handling) Rules, 1998 shall be followed for erection and operation of the incinerator.

V **In case the poultry farms have installed Feed Mill then these shall ensure that;**

1. Multi-clones shall be installed in the feed mill.
2. All the workers working in the feed mill should be provided with dust masks.

VI **Waste Water Discharge**

1. The waste water generated from the cleaning operations (after each batch removal) shall be collected in appropriate holding tank and put to use in the green belt.
2. **Process for treatment and disposal of effluent**
  - a. Improve drainage, reduce standing water and water ditches to control mosquitoes and flies.
  - b. Reduce water use and spills from drinking devices by preventing overflow or leakages and using calibrated, well-maintained self-watering devices;
  - c. Installation of vegetative filters (reed filters) and surface water diversions to direct clean run offs around areas containing wastes will help in decreasing spread of pollutants.
  - d. Use of pressure pumps, hot water or steam in cleaning activities instead of cold water and plain water scrubs can tremendously improve sanitation and reduce the quantities of wash water effluents considerably.
  - e. Implement buffer zones to surface water bodies, as appropriate to local conditions and requirements, and avoid land spreading of manure within these areas.

## VII Best Management Practices

Apart from the above code practice, the following Best Management Practices which facilitates for control of the generation or delivery of pollutants shall be followed by poultry farms thereby preventing environmental degradation:-

### A Disposal of solid wastes

1. Place primary importance to minimize waste generation in regular farm management schedule.
2. Implement integrated pest control and management to control pests and limit pesticide use on farm.
3. Properly collect, sort, treat, transport and utilize the solid wastes
4. Always balance land application of manure to the nutritional requirements of soil and crop.
5. Keep manure dry and avoid wet spots/ patches.
6. Store manure properly by following appropriate storage technologies like composting.
7. Reduce mortalities on farm by proper animal care and disease prevention program.
8. Use reliable options for collection, storage, transport and disposal of dead birds.
9. Properly evaluate the effectiveness of pesticide and its potential environmental impacts before application.
10. Never use pesticide containers for any other use and should be properly disposed to an engineered land fill facility.

### B Gainful utilization and recovery of wastes

1. The products from the rendering plant can be used a pet food.
2. The pet food also can be made by extrusion of hatchery waste with soyabean meal.

### C Efficient Feed Management Practices

1. Avoid exposure of feed and feed ingredients to rain, moisture, flies and pests.
2. Ensure proper storage of feed and its transport.
3. Avoid reuse of used feed bags.

4. Keep feeder equipment always clean and tidy.
5. Dispose properly the waste feed with due consideration to bio-security and environment.
6. Properly balance the feed for meeting the precise nutritional requirements.
7. Avoid overages / excess nutrients
8. Match feed formulation to the specific nutritional requirements of birds like growth, production, breeding etc.
9. Balance properly the energy: protein, calcium: phosphorous, Lysine: Methionine, Manganese: Zinc: Selenium ratios in the diet
10. Use enzymes, amino acids and gut modifiers etc. for enhancing feed utilization and nutrient adsorption.
11. Ensure proper balancing and mixing of trace elements like vitamins, minerals, amino acids and other feed activities
12. Accurate weighing and proper distribution of feed to avoid wastage.
13. Always use quality, uncontaminated feed material
14. Implement a comprehensive nutrient management plan for the entire farm.
15. Maintain records for feed issues and consumption of water and feed on daily basis.
16. Provide good quality drinking water
17. Deliver safe water to birds without exposure to contaminants – nipple system is best compared to open dispenses.
18. Avoid spillage or leakage of water on the farm

**D Best Pest management practices**

1. Use predators to control of pests.
2. If pesticides are used then follow the correct doses, methods of application and proper disposal of used containers.
3. Take proper precaution to protect human, animal and environmental health before pesticide application.
4. Consider rotating the generic contents of pesticide to avoid build up of resistance in the target pest.
5. Avoid use of pesticides that fall under Hazardous class.
6. Always follow label guidelines for dose application and safety precautions while mixing and transfer. Application of pesticides should be undertaken by trained persons in well ventilated and well lit areas.

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7. Avoid contamination of feed, water and other road material including their equipment with pesticides.
8. Store pesticides always in their original container at exclusively dedicated place and kept under lock and key.

#### E General sanitation and hygiene

1. Design and construct all poultry structures to keep out pests.
2. Use mechanical controls in preference to chemical controls to kill or repel pests on the farm.
3. Use good house keeping practices in feed godown, mills, sheds and other facilities to limit food sources and habitat for pests.
  - i. The feed mill and godown shall be located on a well elevated ground preferably near the entrance to the farm and isolated from other poultry sheds.
  - ii. It shall have a separate entrance and exit without crisscrossing the internal poultry farm roads.
  - iii. Provision for vehicle tire dip shall be made available at the entrance control gate.
  - iv. Floor of the feed mill and godown shall be concrete, damp proof, redent/vermin proof and raised above the ground level by a minimum of 2 feet.
  - v. Shall have adequate fire and other accident safety provisions.
  - vi. All feed ingredients shall be stored on pallets or platforms to facilitate easy detection of leakage and to prevent absorption of moisture from the ground.
  - vii. Avoid pest infestation of stored feed ingredients by frequent inspection and following prompt interventions.
  - viii. Never store pesticides and other poisonous materials in feed plants or feed making premises.
  - ix. Provide exclusive storage facility within feed plant for feed additives like vitamins, minerals etc.,
  - x. Always store finished feed in covered containers and try to deliver to sheds for distributions to birds in specially made closed delivery trucks avoiding baggage and its reuse.

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- xii. Prevent interaction of feeds with wild birds, rodents, pests, flies etc. as a measure of food safety and prevention of spread of diseases.
  - xiii. Avoid spillage to limit wastage and discourage habitation for pests and rodents.
  - xiv. Observe sanitation and cleanliness as routine to ensure quality and safety of feed grains.
  - xv. Ensure safe and healthy working atmosphere for personal by providing protective equipment and proper training to persons involved in specific jobs.
  - xvi. Keep and maintain proper inventory of men, materials and jobs performed in detail.
4. The loading and unloading operations shall be limited to day time.
  5. Vegetative noise barriers shall be considered along the periphery of the farm.
  6. Establishment of sound bio-security protocols (specific to location, structural and operational) will minimize the potential for the spread of pathogens.
  7. The bio-security protocols shall be uninterrupted and included for the entire poultry operation that control animals, feed equipment, transport, personal, visitors, stray animals, migratory bird, rodents etc.
  8. Workers on multiple age group farms shall always work with youngest birds first before attending the other groups.
  9. As far as possible follow an all-in-all out system and single age group limit the disease spread.
  10. Training of workers for the specific jobs, recording and monitoring each of the process application on the farm will help in achieving desired results.
  11. Emerging technologies that benefit the environment shall be reviewed and useful technologies shall be adopted as a part of resource management policy on a continuous basis.
  12. The policy that includes ideal land-crop-livestock food relationship with environmental protection and public health shall be nurtured and practiced vigorously.

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VIII Administrative mechanism

1. The hatcheries of any size which are performing this exclusive operation, feed mills of any capacity and the commercial poultry farms which are handling more than 5,000 birds at a given time on any single location shall be got registered with local bodies.
2. The poultry farms which are handling 1 lac or more birds at a given time in single location shall approach Haryana State Pollution Control Board to obtain necessary Consent under Water Act, 1974 and Air Act, 1981.
3. The new poultry / hatchery farms will comply with the directions from the date of its issuance.
4. The existing poultry farms will comply with all the directions for prevention & control of pollution from the poultry farms/ hatcheries, except siting parameters, within 90 days from the date of issue of directions. However, the existing poultry farms/ hatcheries having birds more than 1 lac will install the double chambered incinerators as per CPCB guidelines issued under Bio-Medical Waste (Management & Handling) Rules, 1998 for the proper and scientific disposal of dead animals/ other Bio-medical Waste etc. arising from poultry/ hatchery farms.
5. The poultry farms may install common incinerator instead of installing individual incinerator.

Dated, Chandigarh the  
27-5-2013.

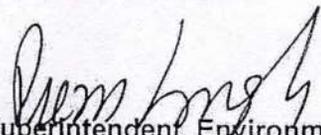
Dr. Avtar Singh  
Principal Secretary to Government, Haryana,  
Environment Department

Endst. No.16/14/2012-3Env.

Dated: 29.5.13

A copy of above is forwarded to the following for information and necessary action please:-

1. Director General, Environment Deptt. Haryana, Chandigarh.
- ✓ 2. Chairman, Haryana State Pollution Control Board, Panchkula.
3. All the Deputy Commissioners, Haryana.

  
Superintendent, Environment  
for Principal Secretary to Government, Haryana,  
Environment Department

  
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ANNEXURE - 10

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ANNEXURE - 14

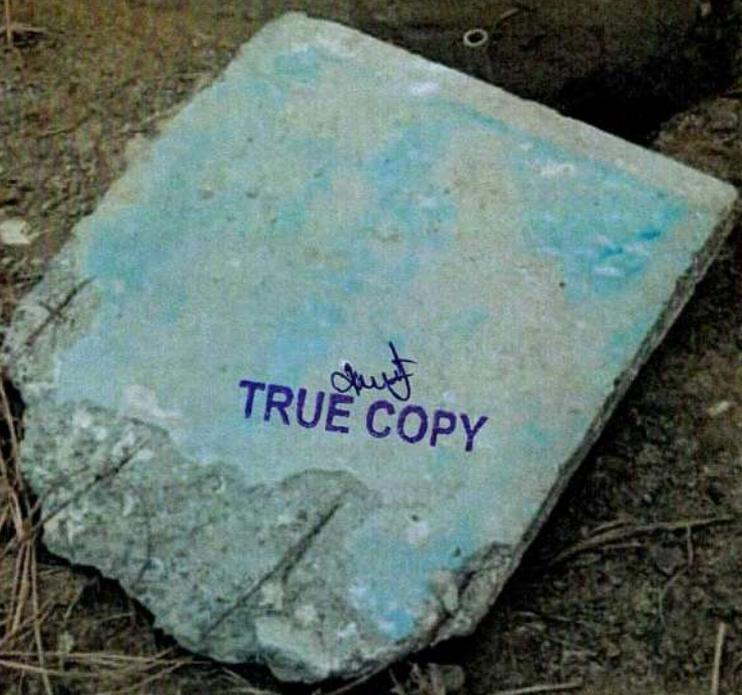
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**VAKALATNAMA**  
**BEFORE THE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH**

**Original Application No. 431/2021**

**IN THE MATTER OF:**

Suresh Kumar & Anr.

Applicant

Versus

State of Haryana

Respondent

I, Joginder Sehwaq, on behalf of M/s Sehwaq Research & Breeding Farm having its address at 3829, Urban Estate Jind, Haryana, do hereby appoint:

**ROOPANSH PUROHIT & ASSOCIATES**

Advocates for the Applicant

I-5, 3<sup>rd</sup> Floor, Jungpura Extension, New Delhi – 110014

Mobile No.9810440322

Enrolment Nos. D-1094/2002, D-6248/2020 & D/5285/2022

Email- Rupansh77@yahoo.co.in

(Herein after called the advocate/s) to be my/ our Advocate in the above-noted case authorize him:- To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/ us. To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as my be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/ or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may no necessary to be done for the progress and in the course of the prosecution to the said case. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf. And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive for himself. And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/ us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/ We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

**IN WITNESS WHERE OF** I/ We do hereunto set my/ our hand to these presents the contents of which have been understood by me/ us on this **Day of 16<sup>th</sup> November, 2022.**

Accepted subject to the terms of the fees.

**M/S SEHWAG RESEARCH & BREEDING FARM**

Answering Respondent

M/s. Sehwaq Research and Breeding Farm  
Village Manoharpur, Jind (Hr.)

Client

**ROOPANSH PUROHIT, ROHIT YADAV & ANKIT CHOUBEY,**  
**ADVOCATES**